

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2312  
ANSWERED ON:28.03.2012  
SERVICE OF CONTRACT/GUEST TEACHERS  
Singh Shri Bhupendra

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the services of contract/guest teachers have been terminated in Dr. Harisingh Gour Central University;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether there is any resentment against the termination of the services of contract/guest teachers in the above University;
- (d) if so, the details thereof;
- (e) whether any memoranda have been received to re-appoint the said terminated contract/guest teachers;
- (f) if so, the details thereof; and
- (g) the steps taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) to (b): Dr. Harisingh Gour Vishwavidyalaya has informed that the services of contract/guest teachers of the University was to lapse on 01.4.2010. Before expiry of the said period the teachers filed Writ Petitions in the Hon'ble High Court at Jabalpur. The Writ Petitions were finally heard and dismissed by the Single Judge through a common order dated 09.09.2010. On dismissal of the Writ Petitions, the Contract Teachers were terminated by the University.

(c) to (g): Aggrieved by the decision, the teachers have preferred Writ Appeal before the Division Bench of the High Court, Jabalpur. They also represented to the Government for their continuance in service which was sent to the University for appropriate action. The Central Universities are autonomous bodies established under the Act of Parliament and governed by their respective Acts, and Statutes and Ordinances made thereunder. Since the matter is in court, further action, if any, can be taken by the University only after the matter is decided by the High Court. Government has no role to play in such matters.